

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

BEFORE MS. ASTHA CHANDRA, JUDICIAL MEMBER
AND
SHREE G.D. PADMAHALI, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.1493/PUN/2024
निर्धारण वर्ष / Assessment Year : 2020-21

Siddhi Education Society, Dapoli, Dapoli Sarang, Kherdi B.O., Ratnagiri-415712 PAN : AAFTS5428P	Vs.	Income Tax Officer, Kolhapur
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

Assessee by :	Shri Pramod S. Shingte
Department by :	Shri Arvind Desai
Date of hearing :	16-10-2024
Date of Pronouncement :	17-10-2024

आदेश / ORDER

PER ASTHA CHANDRA, JM :

The appeal filed by the assessee is directed against the order dated 28.06.2024 of the Ld. Additional/Joint Commissioner of Income Tax (Appeals)-2, Gurugram pertaining to Assessment Year 2020-21.

2. The Ld. AR has filed an application dated 16.10.2024 to withdraw the appeal. The relevant extract of the application reads as under :

"Above referred appeal in the case of SIDDHI EDUCATION TRUST, is scheduled for hearing on 16/10/2024, In this case post filing of appeal, Learned AO has passed order u/s.154 dt. 11/10/2024, wherein income is assessed at NIL, and accepted the appellant's plea, in view of this your appellant wishes to withdraw the aforesaid appeal, and pray before this Hon'ble bench to allow such withdrawal and oblige.

We enclose herewith the copy of email received from briefing counsel, and copy of order passed u/s. 154 for record purpose, along with the Power of attorney in favor of undersigned."

3. The Ld. DR submitted that the Department has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the above request of the assessee, the appeal is hereby dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 17th October, 2024.

Sd/-
(G.D. Padmahshali)
ACCOUNTANT MEMBER

Sd/-
(Astha Chandra)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 17th October, 2024.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune